

**STATEMENT**

Statement showing Targets and achievements in Himachal Pradesh up to 7th Plan period

S. No.	Institution	Targets	Achievement
1	CHC	35	35
2	PHC	227	201
3	Sub-Centre	1512	1502
4	H & FWTC	1	1
5	VHG		
	Trained		5591
	Working		3667

**Allotment of Shops in Anand Vihar**

(b) and (c) Question does not arise.

3276. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Kendriya Bhandar (Central Government Employees' Consumer Coop. Society Ltd.) has requested for the allotment of shops in the DDA Market, Anand Vihar (Trans-Yamuna) on nominal rent as recommended by the Government;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

**Kendriya Vidyalayas Employees under Jurisdiction of CAT**

3277. SHRI PHOOL CHAND VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(b) whether All India Kendriya Vidyalaya Teachers Association has been pressing for bringing employees of Kendriya Vidyalayas Sangathan under the jurisdiction of Central Administrative Tribunal (CAT); and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes,

Sir. The Association has been demanding that the Kendriya Vidyalaya Sangathan be brought under the jurisdiction of Central Administrative Tribunal (CAT). Kendriya Vidyalaya Sangathan being a society under Societies' Registration Act, does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14(2) of the CAT 1985, empowers the Central Government to issue a notification for bringing corporations societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalaya Sangathan has been issued in this regard.

[Translation]

**Permanent Scheme for Maintenance of Forests**

3278. SHRI BHEERU LAL MEENA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government propose to formulate a permanent scheme for the maintenance of the forests;

(b) if so, by what time the said scheme is likely to be implemented;

(c) whether the area under forests required for wild life is available; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE FOR ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Forests and Wildlife are provided protection through following strategies:

- (i) The State Governments have taken action to notify forests as "Protected Forests" and "Reserve Forests" under 'Indian Forests Act, 1927'. This enables the State Governments to provide legal protection to the forests areas under their jurisdiction. Regular patrolling of forest is done to safeguard against illicit fellings.
  - (ii) The forests are managed scientifically on the basis of the working plans prepared for individual forests division. No fellings are allowed in areas above one thousand metres in hill areas.
  - (iii) Diversion of any forest land for non-forestry purposes is strictly regulated under the 'Forest Conservation Act, 1980'.
  - (iv) Government of India provides financial assistance for relocation of villages inside forests to areas in revenue land or isolated patches of degraded forests.
  - (v) A Centrally Sponsored Scheme for protection of forests from biotic interference is being operated.
  - (vi) A scheme for safeguarding the damage to forests through fires is being operated by Government of India with the title "Modern Forest Fire Control".
- (c) and (d) A network of 70 national parks and 411 wildlife sanctuaries